

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA(CAA)No.4/Chd/Hry/2018**

In the matter of:

SCHEME OF AMALGAMATION BETWEEN

M Bros Infotech Pvt.Ltd. & Ors.                      ...Applicant/Transferor companies

With

Adcom Services Pvt.Ltd.                              ...Applicant/Transferee Co.

Present:      Mr. Sougat Sinha, Advocate for the applicants.

Learned counsel for the petitioners, inter alia, contends that there are no secured creditors in respect of the applicant companies. Learned counsel further submits that the unsecured creditors as on date have been paid off and seeks time to file certificate from Chartered Accountant of the company, supported by the affidavit of the authorised representative. Learned counsel also seeks time to comply with the directions dated 26.02.2018 with regard to filing of the consent affidavits of the shareholders which were found to be not in the prescribed format.

List the matter on 11.04.2018. The petitioners shall file documents along with affidavit of the authorised representative within 10 days.

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R.Sethi)  
Member (Technical)

March 13, 2018  
Subbu